

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2138
ANSWERED ON:20.07.2009
ESTABLISHMENTS UNDER EPFO
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Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether only a fraction of the total workforce of the country has covered under the Employees' Provident Fund (EPF);
- (b) if so, the details thereof and the reasons therefor; and
- (c) the steps taken by the Government to bring more establishments under the purview of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) & (b): Employees' Provident Funds and Miscellaneous Provisions Act, 1952 is applicable only to those establishments which fulfil the conditions of coverage prescribed under the Act i.e. establishments which employ 20 or more employees and are engaged in any activity falling under the notified Schedule of industries or class of establishments. Also, only those co- operative societies which employ 50 or more persons and working without the aid of power are coverable under this Act. As such, only part of total workforce of the country working in these establishments is covered under the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. As on 31.03.2009, approximately 449 lakh workers were covered by Employees' Provident Fund Organisation.

(c): New Industries and class of establishments are notified from time to time and it is a continuous process. So far, 186 industries/class of establishments have been notified.